

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-300/ND/2021
IA/578/2024, IA/6576/2023, IA/676/2024, IA/1075/2024

IN THE MATTER OF:

M/s. Preet Suttering Store

...PETITIONER

Vs.

M/s. M. I. Buildtech Pvt. Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Suspended Board of Director

For the RP

:Adv. Sushil Aggarwal

**:Adv Harshit Kumar Rawat along
with RP Swatandra Singh**

For the Respondent/Corporate Debtor :

ORDER

IA/578/2024

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Suspended Management is present and submitted that they have not received the copy of any of the applications. Ld. Counsel on behalf of Applicant undertakes to provide a soft copy of the application to the Ld. Counsel for the Suspended Management. Reply be filed within a period of 2 weeks. List the matter on **14.08.2024** alongwith other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)